

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 24(ND)/2008
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

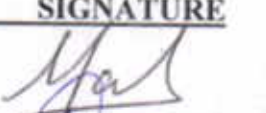

Shri.R.VARDHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY: Ms. Veena Gupta V/s.
Vs.

M/s. Standard Portfolios Pvt. Ltd. & Ors.



SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Manisha Choudhary	Adv.	Petitioner	
2.	Ms. Vasudha Sen	Adv.	Respondent	

Order

On account of the process of mediation under way in this case, a request for adjournment has been made. Accordingly, the hearing is deferred to 28.9.2016.

2. However, the parties are at liberty to move appropriate application if the mediation proceeding fail.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(Shri R. VARDHARAJAN)
MEMBER (J)

19th August, 2016
(P.K. SUD)